

**Fourteenth Loksabha**

**Session : 7**

**Date : 07-03-2006**

**Participants : Chatterjee Shri Somnath**

an>

Title : Observation regarding Business transacted during the week ended on 3<sup>rd</sup> March, 2006.

MR. SPEAKER: Hon. Members, for your information, I want to briefly recapitulate the main items of business transacted by the House during the last week.

Out of the 80 Starred Questions admitted, only 10 could be answered orally. Replies to the remaining Starred Questions along with the replies to 628 Unstarred Questions were laid on the Table.

The House discussed for about four hours and nineteen minutes one Short Duration Discussion under Rule 193 on the "Statement made by the hon. Prime Minister on 17.2.2006 regarding India's vote in the IAEA on the issue of Iran's nuclear programme" raised by Shri C.K. Chandrapan. The discussion was not concluded.

During the period, as many as 38 matters of urgent public importance were raised after the Question Hour. Also, 60 matters were raised under Rule 377.

As regards the Legislative Business, the House discussed the Khadi and Village Industries Commission (Amendment) Bill, 2005 for about one hour and five minutes before the Bill, as amended, was passed. The House also discussed the Government of Union Territories and the Government of National Capital Territory of Delhi (Amendment) Bill, 2006 as passed by Rajya Sabha for about 39 minutes before it was passed.

The amendments made by Rajya Sabha to the Chartered Accountants (Amendment) Bill, 2005, the Cost and Works Accountants (Amendment) Bill, 2005 and the Company Secretaries (Amendment) Bill, 2005 were also agreed to by the House during the above period.

During this period, the Budget (General) for 2006-2007 was also presented to the House.

We spent over 14 hours and 57 minutes on the General Discussion on the Budget (Railways) for 2006-07, the Demands for Grants on account (Railways) for 2006-2007, Supplementary Demands for Grants (Railways) for 2005-06, Demands for Excess Grants (Railways) for 2003-04 before passing the same along with the related Appropriation Bills[[reporter11](#)].

As regards the Private Members' Business, four Bills were introduced and one Bill, namely, the Constitution (Amendment) Bill, 2004 (insertion of new article 45A) with a view to providing nutritious food to all children who have been provided free and compulsory education by the States, moved by Shri Suravaram Sudhakar Reddy, was discussed for about one hour and 48 minutes. However, the discussion was not concluded. During this period two Reports and seven Action Taken Reports were also presented.

During the last week, we lost two hours and 52 minutes of valuable time due to interruptions and adjournments. The House, however, sat late and worked extra for as many as eight hours and 51 minutes to transact essential items of business. Out of the eight hours and 51 minutes for which the House sat late, 17 minutes were devoted to raising matters of urgent public importance after the normal business of the House was over.

I wish to convey my thanks to the hon. Members for their co-operation in the conduct of the proceedings.

---

प्रो. विजय कुमार मल्होत्रा (दक्षिण दिल्ली) : अध्यक्ष महोदय, रूलिंग पार्टी ने चार-पांच घंटे के लिए हाउस एडजर्न कराया है, इसे कन्डेम्न तो करिए।... (व्यवधान) It has never happened that the ruling Party

Members have stalled the proceedings of the House. ... (*Interruptions*) रूलिंग पार्टी स्टाल करती है और रूलिंग पार्टी ही रोकती है... (व्यवधान)

MR. SPEAKER: Shri P. R. Kyndiah.

... (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): Sir, the Justice Banerjee Committee Report has already been submitted. ... (*Interruptions*) Please allow us to speak on this issue. ... (*Interruptions*)

MR. SPEAKER: Everyone has to introspect.

... (*Interruptions*)

अध्यक्ष महोदय : आप बैठ जाइए। हम खड़े हैं तो आप बैठ जाइए।

... (व्यवधान)

MR. SPEAKER: Please sit down.

... (*Interruptions*)

MR. SPEAKER: Everyone of us should introspect because this is your House, and the country's House. Therefore, let us utilise all the time for fruitful discussions. This is my appeal to all of you. Every issue will be allowed to be raised subject to certain restrictions of rules and time. There is no difficulty in allowing issues to be raised in the House, and certainly it will be raised.

... (*Interruptions*)

SHRI GURUDAS DASGUPTA (PANSKURA): Sir, will you allow us to raise this issue?

MR. SPEAKER: I will not allow it now. Nothing will be allowed to be raised now.

... (*Interruptions*)

MR. SPEAKER: I am already thanking you for your cooperation. Please sit down. Yes, Mr. Minister.

... (*Interruptions*)